



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A.No.062/00052/2020

Chandigarh, this the 21st January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Zahoor Ahmad Bhat aged about 42 years s/o Mohd. Ramzan Bhat resident of Ompora Budgam, District Budgam, Jammu & Kashmir (UT) 191111 (Group D)

....Applicant

(BY: MR. SALIL DEV SINGH BALI, ADVOCATE)

Versus

1. Union of India through Secretary to Government, Ministry of Railways, Room No. 239, Rail Bhawan, Raisina Rd. CP, New Delhi – 110001.
2. Railway Board, through its Chairman (Principal Secretary to Government of India), Ministry of Railways, Room No. 256-A, Rail Bhavan, Raisina Road, New Delhi – 110001.
3. General Manager, Northern Railways, Baroda House, K.G. Marg, New Delhi – 110001.
4. Divisional Railway Manager, Northern Railways, Railway Station Road, Cantonment Area, Ferozepur – 152001.
5. Senior Divisional Personal Officer, Northern Railways, Ferozepur, Punjab – 152001.
6. Assistant Divisional Signal Tele Engineer, Northern Railway, Budgam District Budgam, Jammu and Kashmir (UT) – 191111.

.. Respondents

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. At the very outset, learned counsel for the applicant seeks permission to withdraw the O.A., enabling the



applicant to approach the respondents, at the first instance, for redressal of his grievance by filing a representation.

2. Permitted.

3. Accordingly, the O.A. is disposed of, with liberty to the applicant to file a representation raising all the pleas, as raised in the O.A. for cancellation of his transfer and the respondents shall decide the same in accordance with law.

(Sanjeev Kaushik)
Member (J)

Place: Chandigarh
Dated: 21.01.2020

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